

# CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

## Original Application No. 673/95

Vasudeo Tukaram Kadam

... Applicant.

Original Application No. 674/95

Sudhir D.Salvi

... Applicant.

Original Application No. 675/95

Ayub Kasam Khan

... Applicant.

#### **V/s**:

- Union of India through the Secretary, Ministry of Finance, Department of Revenue Government of India, North Block New Delhi-
- 2. Deputy Collector of Customs (P&V), New Custom House, Ballard Estate, Bombay.
- 3. The Gollector of Customs New Customs House, Ballard Estate, Bombay.

Respondents.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Hon!ble Shri M.R. Kolhatkar, Member (A)

### Appearance:

Shri M.S. Ramamurthy, counsel for the applicants

Shri M.I. Sethna, with Shri Suresh Kumar, counsel for the respondents.

#### ORAL JUDGEMENT

Dated: 29.9.95

Per Shri B.S. Hegde, Member (J)

Heard Shri M.S. Ramamurthy, counsel for the applicants and Shri M.I. Sethna with Shri Suresh Kumar counsel for the respondents.



The learned counsel for the respondents draws our attention to the order dated 20.3.95. After considering the rival contention of the parties the Tribunal has passed the following order:

" Since there were other persons also on the panel, we direct the respondents to consider the case of such of those who approach them within four weeks and process them by asking them to undergo medical and physical test according to the Rules."

It is on record, that the Tribunal's order has been given to the parties on 21.3.95. The learned counsel for the applicants stated that the applicants have approached the department on 10.4.95 and on 20.4.95 which is within the time prescribed by the Tribunal.

- The respondents have filed an affidavit stating that the applicants have not approached the respondents department within the time prescribed and the applicants have approached the department only on 20.4.95. Hence the respondents could not appoint them.
- The short question for consideration is whether the applicants have approached the respondents within the time prescribed by the Tribunal. The answer is in the affirmative.
- of the case, the respondents should consider the case of the applicants as per the directions of the Tribunal dated 20.3.95 as they have already been empanelled earlier on priority basis.

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With the above directions, the O.As are disposed of at the admission stage itself.

(M.R. Kolhatkar)
Member (A)

(B.S. Hegde) Member (J)

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